

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**855/252(ND)/2018**

**IN THE MATTER OF:**

**Marwah And Associates Pvt. Ltd.**

**...PETITIONER**

**vs**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 08.08.2019**

**Coram:**

**Shri. P.S.N. Prasad,**

**Hon'ble Member (Judicial)**

**Dr. V.K. Subburaj,**

**Hon'ble Member (Technical)**

**For the Petitioner**

**:**

**For the AROC**

**: M. Yadubhushana Rao, Adv.**

**ORDER**

No one is present for the appellant when the matter is called for hearing. AROC is present and submitted that reply of ROC is already filed in the matter. No one represented the Income Tax Department. Therefore issue notice to; IT department for filing their reply at the earlier in the matter. Matter may be posted to 11<sup>th</sup> September, 2019.

**-sd-**  
**Member (T)**

**-sd-**  
**(P.S.N. Prasad)**  
**Member (J)**